

## NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठORDER OF THE HEARING ON 23<sup>rd</sup> April, 2024, 10:30 A.M.TP No. 198/CTB/2019 CP (IB) No.4686/MB/2018, IA (IB) No. 256/CB/2023,  
IA (IB) No. 87/CB/2024Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj  
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Union Bank Of India - Vs- Tayal Food Ltd.
Under Section	7 IBC

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s) Mr. Umesh Chandra Sahoo, Adv.

For Respondent (s) Mr. N.K. Mishra, Adv.  
Mr. Bibekananda Nayak, Adv.**ORDER****IA (IB) No. 87/CB/2024**

Ld. Counsel Mr. Bibekananda Nayak appeared for EPFO. Ld. Counsel Mr. Umesh Chandra Sahoo appeared for respondent. This application is filed for direction against the liquidator to release the provident fund and allied due amount. Even though two respondents are arrayed as a party i.e., company and liquidator. Ld. Counsel Mr. Umesh Chandra Sahoo appeared for the liquidator, taken notice. He submitted that financial creditor and other SSC members also to be impleaded as a party to arrive at a just and correct conclusion. At the request of the counsel for the liquidator, time is granted to file reply. List the matter by 04.06.2024.

**IA (IB) No. 256/CB/2023**

Ld. Counsel Mr. Umesh Chandra Sahoo appeared for liquidator. This is an application filed for dissolution of M/s. Tayal Foods Ltd, the corporate Debtor. IA (IB) No. 87/CB/2024 is pending. Hence, list the matter on 04.06.2024.

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Kaushalendra Kumar Singh  
Member (Technical)

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P. Mohan Raj  
Member (Judicial)